

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 119/GT/2023**

Subject : Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems at National Capital Thermal Power Station (NCTPS), Dadri Stage-I (840MW) in compliance of Revised Emission Standards.

Petitioner : NTPC Ltd.

Respondent : UPPCL & 2 ors.

Date of Hearing : **11.7.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V, Member

Parties Present : Shri Venkatesh, Advocate, NTPC  
Shri. Nihal Bhardwaj, Advocate, NTPC  
Shri Mohit Gupta, Advocate, NTPC  
Shri Manu Tiwari, Advocate, NTPC

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner submitted that it has filed the amended petition seeking approval of the supplementary tariff from the date of stabilization of the DSI-based FGD system installed at NCTPS Dadri Stage-I from the date of compliance with environmental norms at all load levels of FGD of the 1<sup>st</sup> unit until 31.3.2024. He further submitted that none of the Respondents have filed their reply to the amended petition.

2. None appeared on behalf of the Respondents despite notice.
3. The Commission, while adjourning the matter, directed the Petitioner to submit the following additional information after serving a copy to the Respondents on or before **8.8.2024**:
  - i) *Copy of the Investment Approval by the Board of the Petitioner in respect of implementation of ECS.*
  - ii) *The Petitioner has claimed the date of operation of each unit from 27.12.2019 to 27.7.2020, whereas the Petitioner has claimed tariff against the same from 1.8.2023 to 10.3.2024 considering the date of compliance of environmental norms at all load levels. Accordingly, the Petitioner should*



*furnish the requisite documentary evidence for compliance of environmental norms along with the Performance Guarantee Test Certificate substantiating the compliance with Environmental Norms for the period 2022-23 and 2023-24 from which the Tariff is being claimed.*

- iii) It is observed that the notional IDC of the Project has increased from Rs. 347.59 lakh as per the original Petition to Rs. 2164.25 lakh as per the amended Petition. Justification for the same, along with complete details and calculations in MS Excel format for the IDC claimed.*
- iv) The overall project cost has increased from Rs. 8348.64 lakh as per Form 1(I) of the original Petition to Rs. 17833.18 lakh as per Form 1(I) of the amended Petition. Justification for the increase in the capital cost of the Emission Control System along with the detailed head-wise break-up of the hard cost as per the IA, as per the RCE (if any), as per the original Petition and as per the amended Petition and provide the details of RCE approved by the Board of the Petitioner due to the delay in operationalization of the Emission Control System.*
- v) Methodology for arriving at the interest rates while calculating the IDC along with documentary evidence, certified by the Statutory Auditor.*
- vi) Details of additional capital expenditure from the Date of operation of Unit-4 i.e., 10.3.2024 to 31.3.2024 (both on an accrual basis and on a cash basis) certified by the Statutory Auditor.*
- vii) Details of the contracts awarded along with the documentary evidence of the bidding process along with the details of penalty/LD clauses implemented on such contracts.*
- viii) Details of the calculation of WAROI as the basis for arriving at the rates for Tariff for the period 2019-24.*
- ix) Details of cost for Reagent, duly supported with documentary evidence and certified by a Statutory Auditor.*
- x) Unit-wise reduction in the emission parameters before and after installation of the Emission Control System.*
- xi) Breakup of the capital cost claimed as on the Date of operation of units, along with the reason for deviations, if any with respect to the Investment Approval.*
- xii) Details regarding scheduled milestones in the implementation of FGD for each unit and actually achieved milestones for each unit, along with supporting documents and justification for delay and cost overrun w.r.t. investment approval, if any.*
- xiii) Scope of works exclusively associated with units 1, 2 3 & 4 and common facilities associated with all the 4 units.*



- xiv) *Unit-wise detailed break up for FGD works i.e., Plant & Machinery (component-wise cost), Civil Works, Buildings, Pre-Commissioning, Initial Spares, IDC, IEEDC, Financial Charges etc, viz-a-viz Investment Approval.*
- xv) *Details of unit wise actual operational parameters such as SHR, Aux. Consumption, O&M expenses, Plant Availability Factor, SOx at 6% O2 level prior (for last 5 years) and post to installation of FGD.*
- xvi) *Details of month-wise availability and running hours of FGD since its commissioning, the information furnished to the concerned authority, and reasons for the shortfall, if any.*

4. The Respondents are permitted to file their reply on the amended Petition on or before **22.8.2024** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **29.8.2024**.

5. The Petition shall be listed for hearing on **5.9.2024**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

